CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



CP NO. 115/2004 IN OA NO. 1816/2003

This the 28th day of June, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Iqbal Nath Sharma, son of Keshav Ram Sharma, R/o 44/8-A, Sadh Nagar (Part-II), Palam Enclave, New Delhi-110045.

(None).

Versus

- 1. Sh. C.D.Sahay,
 Secretary,
 Research & Analysis Wing,
 Cabinet Secretariat,
 Room No.2, Bikaner House Annexe,
 Shahjahan Road,
 New Delhi.
- 2. Sh. Neeraj Srivastava,
 Joint Secretary (Pers.),
 Research & Analysis Wing,
 Incharge Mechanical Transport,
 Cabinet Secretariat,
 7, Bikaner House Annexe,
 Shahjahan Road,
 New Delhi.

(By Advocate: Sh. Madhav Panikar)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

Since the Court vide order dated 23.7.2003 has given directions to the respondents to pass a reasoned and speaking order on the medical claim of the applicant within a period of 2 months from the date of receipt of a copy of the order. Respondents in pursuance of the same have passed an order vide Annexure R-2 dated 3.10.2003. Thus, this satisfies the directions given by this Tribunal. CP has no merits and the same is dismissed.

(KULDIP SINGH)
Member (J)

(V.K. MAJOTRA) Vice Chairman (A)

'sd'